

is set out in para 24 to 26 of the Industrial Policy Statement laid on the Table of the House on 23rd December, 1977. Government are of the view that there is adequate scope for Indo-Japanese technical and financial collaborations in the industrial sector within the parameters of this policy. Government have also taken action to streamline procedures relating to industrial licensing and foreign collaboration approvals.

Incentives to private hoteliers for development of low-cost Janata Hotels

9763 SHRI AMARSINH
V. RATHAWA:
CH. HARI RAM MAKKASAR
GODARA:
SHRIMATI MOHSINA
KIDWAI:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government are considering to give some incentive to private hoteliers to develop low-cost Janata hotels for the growing number of less affluent tourists; and

(b) if so, the details of such incentives?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) and (b). The matter is under consideration.

Hoteliers Experts being trained by Public and Private Institutions

9764 SHRI S. S. LAL: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the exodus of experts in the line is hitting hard the hotel industry all over the country;

(b) what is the number of hoteliering experts being trained by public or private institutions every year;

(c) the names of the countries which are attracting out talents the most;

(d) the difference of salaries and perks here and abroad;

(e) whether these people are going abroad of their own or through agents against properly advertised vacancies and demands; and

(f) what steps are proposed to be taken to lessen the alluring away of our expertise when India too has got great tourist potentials?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) to (f). The information is being collected and will be laid on the Table of the Sabha

Agreement between I.T.C. and Sheraton Hotel

9765 SHRI S. S. LAL: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that two multinationals Indian Tobacco Company and Sheraton have been permitted to enter into an agreement to run a chain of big hotels in the country serving only the aristocrats and elite; and

(b) if so, the amount of money which will be taken out of the country every year under the contract as against the extent of earnings by the country from the tourists and other customers?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) The Government of India in the Ministry of Industry approved in January 1979 a collaboration agreement for a period of 10 years between M/s ITC Ltd. (India) and M/s Sheraton International Inc. U.S.A.